

Visit of Minister of Home Affairs to Beijing

1103. SYED SIBTEY RAZI: Will The Minister of HOME AFFAIRS be pleased to state:

(a) whether he had visited Beijing in the recent past;

(b) if so, details thereof with objectives of such visit and whether such visit will strengthen mutual relationships between the two countries and will also check trans-border crimes, international terrorism and drug trafficking;

(c) whether the visit provided scope for study of economic liberalisation process in practice in China and also to tackle labour problem in the State enterprises after being privatised there;

(d) whether during the visit discussions on dissuasion of Pakistan from sponsoring terrorism against India were also held; and

(e) if so, the details thereof with achievements made?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) Yes, Sir.

(b) to (e) The visit was organised at the invitation of the Govt. of Peoples Republic of China. Several issues of common interest were discussed with the Minister for Public Security and the Minister for Supervision, Peoples Republic of China. A meeting was also held with the Prime Minister. These high level contacts are aimed at achieving long-term stable and good neighbourly relations between the two countries.

De-Regulation of Prices of Petroleum Products

1104. SHRI S.S. SURJEWALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: (a) whether it is a fact that Government have proposed total de-regulation of

prices of petroleum products for import/export in a phased manner to eliminate the subsidy on oil products which is about Rupees 6000 crores; and

(b) whether de-regulation will also cover high Speed Diesel (HSD)/Kerosene and LPG and what will be the effects of such a plan on the common man?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) and (b) A 'Strategic Planning Group' on restructuring the National Oil Industry with members comprising of top management from public and private sector and leading experts from academic and research institutes, has been formed. The group has not yet submitted its report.

Tada Detainees in States

1105. SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRIMATI VEENA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons kept in preventive detention under TADA in different States and Union Territories as on 1st June, 1995 and those released after review since expiry of this law; and

(b) what steps have been taken to review the cases of detainees under TADA, in each State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b): A Statement regarding number of persons kept in detention under TADA in the country state-wise is attached (see below) The Central and State Review Committees have been constituted as per direction of the Supreme Court in its Judgement on Writ Petition No. 1833 of 1984 filed by Kartar Singh Vs. State of Punjab. The meetings of these Review Committees are being held periodically with a